



केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION



Ref.No.:4/1/2009-Reg. Aff.-OA-MOP/CERC

Dated: 26th April, 2012

The Secretary (Power)
Ministry of Power
Government of India
Shram Shakti Bhawan
Rafi Marg
NEW DELHI – 110 001.

Subject: Direction under Section 107 of the Electricity Act, 2003 regarding Opinion from M/o Law & Justice on the Operationalization of Open Access in Power Sector

Sir,


This has reference to Ministry of Power's letter No. 23/1/2008-R&R (Vol-IV) dated 23rd April, 2012 on the above subject.

2. The issues raised pertain to Open Access for consumers under Section 42 of the Electricity Act, 2003, which are under the jurisdiction of the State Electricity Regulatory Commissions.

3. As per the Act, CERC has jurisdiction over Open Access in Inter State Transmission and the Commission has already created the necessary regulatory framework through its Regulations on Short Term Open Access and Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter State Transmission. As per these Regulations any consumer can avail Open Access in the Inter State Transmission System in accordance with the procedure laid therein.

4. This issues with the approval of Commission.

Yours faithfully,


(Rajiv Bansal)
Secretary, CERC